

CENTRAL ADMINISTRATIVE TRIBUNAL, ERNAKULAM BENCH

O.A.No.617/96

Wednesday, this the 5th day of June, 1996.

CORAM:

HON'BLE MR JUSTICE CHETTUR SANKARAN NAIR, VICE CHAIRMAN
HON'BLE MR PV VENKATAKRISHNAN, ADMINISTRATIVE MEMBER

MP Paul,
Section Supervisor(Operative),
Office of the General Manager,
Telecom, Trichur. - Applicant

By Advocate Mr MR Rajendran Nair

Vs

1. The Senior Accounts Officer(Cash),
Office of the General Manager,
Telecom, Trichur.
2. The Assistant General Manager
(Administration),
Office of the General Manager,
Telecom, Trichur. - Respondents

By Advocate Mr MHJ David J, Additional Central Government
Standing Counsel

The application . . having been heard on 5.6.96
the Tribunal on the same day delivered the following:

O R D E R

CHETTUR SANKARAN NAIR(J), VICE CHAIRMAN

An appeal filed by applicant was dismissed as
time barred by A-6. That order is under challenge. The
appellate authority states that the appeal is not within
time, that there is provision to condone the delay, but

that no request was made for condonation of delay. He is well justified in his opinion.

2. Applicant may make an application for condonation of delay and the matter will be considered by the appellate authority. Admittedly, an appeal against the impugned order was submitted in time, but not before the proper authority. It is also said that the appellate authorities are designated differently from time to time. Whether these are good enough reasons and whether the conduct of applicant has been diligent, are matters that will be considered in the application for condonation of delay.

3. Application is disposed of as aforesaid. No costs.

Dated, the 5th June, 1996.

PV Venkata Krishnan
PV VENKATAKRISHNAN

ADMINISTRATIVE MEMBER

Chettur Sankaran Nair
CHETTUR SANKARAN NAIR(J)
VICE CHAIRMAN

trs/56

List of Annexure

**Annexure A6: True copy pf the Memo No. STA/211-28/95/4593/3
dated 19.3.1996 issued by 2nd respondent to the
applicant.**